

(PART-HEARD)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.691 OF 2003

ROMESH LAL JAIN

Appellant (s)

VERSUS

NAGINDER SINGH RANA & ORS.

Respondent(s)

(With application for exemption from filing O.T. and office report)

Date: 29/09/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Appellant(s)

Mr. Neeraj Kumar Jain,Adv.

Mr. Aditya Kr. Chaudhary,Adv.

Mr. Bharat Sigh,Adv.

Mr. Sanjay Singh,dv.

Mr. Ugra Shankar Prasad,Adv.

For Respondent(s) Mr. K.T.S. Tulsi, Sr.Adv.

Mr. Rishi Malhotra,Adv.

Mr. Prem Malhotra,Adv.

Mr. Sanjay Jain,Adv.

Mr. Vinay Arora,Adv.

Mr. Adolf Mathew,Adv.

Mr. Bimal Roy Jad,Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. K.T.S. Tulsi, learned senior counsel appearing for respondent

No.1 resumed arguments at 10.35 a.m. and concluded at 11.55 a.m.

Thereafter, Mr. Neeraj Kumar Jain, learned counsel appearing for the

appellant argued for about five minutes. Mr. Sanjay Jain, learned

counsel appearing for the State made arguments for about five minutes.

Arguments concluded. Judgment reserved.

(A.S. BISHT) (MEENU SETHI) (PUSHAP LATA BHARD
WAJ) COURT MASTER COURT MASTER COURT MASTER